

**OFFICE OF THE
PRINCIPAL DISTRICT AND SESSIONS JUDGE
BARAMULLA**


ORDER

No:- 31/POJ-Bl.

Date:- 14/6/21

Since Mr Easar-Ul-Nabi Munsiff/JMIC Dangiwachha has been nominated by Hon,ble High Court Of J&K for attending online training course with national institute of criminology & Forensic Science ,Rohini Dehli w.e.f 14/06/2021 to 25/06/2021 vide Hon,ble High Court communication no 8673/GS Dated 12/06/2021, therefore permission is accorded in favour of officer concerned to attend the said training program from his official residence.

Mr Shafiq Mushtaq Lone District Mobile Magistrate(T)Sopore shall attend the routine work of Munsiff/JMIC Dangiwachha from 14/06/2021 to 25/06/2021

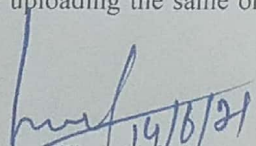

Principal District & Sessions Judge
Baramulla

No: 425-31/POJ Bl.

Dated: 14/6/21

Copy forwarded to the :

1. Worthy Registrar General, Hon'ble High court of J&K, Jammu for information.
2. Secretary to his lordship Hon'ble Mr. Justice D.S Thakur, Hon'ble Administrative Judge, District Baramulla, for information of his Lordship
3. Chief Judicial Magistrate Sopore for information.He shall make arrangement in exercise of his powers vested in him under sec 15(2)of the code of Criminal Procedure regarding the attendance of the urgent criminal matters of the court of Munsiff Dangiwachha.
4. District Mobile Magistrate Traffic Sopore for information and compliance.
5. Munsiff Dangiwachha for information.
6. System Officer E.Court,District Baramulla for uploading the same on the official website.
7. Office file


Section Officer (Adm)

Principal District & Sessions Court
Baramulla

OFFICE OF THE ADDITIONAL DISTRICT & SESSIONS JUDGE

BARAMULLA

ORDER

No: 37/POJ-Bl.


Dated: 14/6/2021

Whereas, Munsiff Dangiwacha has been nominated for training course with National Institute of Criminology and Forensic Sciences, Rohini Delhi w.e.f 14.06.2021 to 25.06.2021, and has sought permission to attend the said training program, District Mobile Magistrate Traffic Sopore has been assigned the routine work of his court.

Whereas, Chief Judicial Magistrate Sopore in exercise of his powers vested under Sec 15 (2) of Criminal Procedure Court authorized District Mobile Magistrate Traffic Sopore to attend the urgent criminal matters of court of Munsiff/JMIC Dangiwacha during the training period of said Judicial Officer.

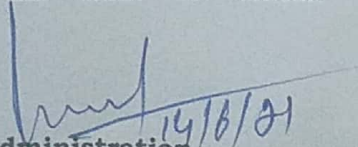
Now the undersigned in exercise of powers vested in me under Sec 29 of Civil Courts Act 1977, authorizes the same Judicial Officer i.e. Munsiff Mobile Magistrate Traffic Sopore, to entertain the urgent Civil matters including injunction suits falling within the territorial and pecuniary jurisdiction of the court of Munsiff Dangiwacha. Munsiff Mobile Magistrate Traffic Sopore, after the resumption of duty by the Munsiff Dangiwacha shall send the cases entertained from the latter's jurisdiction back to his court for further disposal under law. Munsiff Mobile Magistrate Traffic Sopore, shall also entertain any urgent Civil Miscellaneous Application including Application for implementation of any injunction order already granted by the court of Munsiff Dangiwacha for passing of appropriate orders which matters shall also be sent back to the trial court after the resumption of the duty by the concerned Presiding Officer.

No 1- 432-37/POJ-Bl
dated 14-6-21


Mohammad Yousuf Wani
Principal District & Sessions Judge
Baramulla

Copy to:

1. Worthy Registrar General, Hon'ble High Court of J&K at Srinagar for information.
2. Secretary, to his lordship Hon'ble, Mr. Justice Dhiraj Singh Thakur, Hon'ble Administrative Judge District Baramulla for kind information of his lordship.
3. Munsiff Dangiwacha for information
4. Munsiff (DMM Traffic) Sopore for information and compliance.
5. System Officer E-courts for uploading the same on official Website of the District Court.
6. Office copy


S.O Administration
PDJ Court Baramulla